

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 127

IA No. 2531/2023, 2861/2023, 120/2024  
In  
CP(IB) No. 275/Chd/Pb/2020  
(Admitted)

**IN THE MATTER OF:**

Intec Capital Ltd. ...Petitioner/ Financial Creditor

Vs.

Ten K Overseas Ltd. ...Respondent/ Corporate Debtor

**Under Section:** 7, 34(3) & 60(5), IBC 2016, Rule 11 NCLT Rules

**Order delivered on 25.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Applicant in IA No. 2861/2023 : Mr. Viren Sharma, Advocate  
For the Respondent in IA No. 2861/2023: Mr. Dhruv Parwal, Advocate  
For the Applicant in IA No. 2531/2023 : Mr. Vishav Bharti Gupta, Advocate  
For the Liquidator : Mr. Ankur Bansal, in person.

**ORDER**

**IA No. 2861/2023**

Affidavit of service has been filed vide Diary No. 3812/1 dated 29.12.2023. The same is taken on record. Learned counsel for the respondent is directed to file reply within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite. List the matter on 29.05.2024.

**IA No. 120/2024**

This application has been filed to place on record the progress report for the period from 01.10.2023 to 31.12.2023. The same is taken on record subject to just exceptions. Thus, IA No. 120/2024 is **disposed of accordingly**.

**IA No. 2531/2023**

Affidavit of service has been filed by learned counsel for the applicant vide Diary No. 3335/01 dated 17.01.2024. The same is taken on record. It is stated by learned counsel for the applicant that only four respondents are served and eight respondents have not been served.

Learned counsel for the applicant is directed to adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable within one week.

Respondents are directed to file reply within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter on 29.05.2024.

-sd-  
**(L. N. GUPTA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM